

of sections 10AA and 80-LA of the Income Tax Act, 1961 as well as customs duty and excise duty availed during the last three years are as under:-

(₹ in crore)

Sl. No.	Financial Year(s)	Revenue Foregone
1.	2012-2013	23305.40
2.	2013-2014	27855.10
3.	2014-2015 (estimated)	26533.87

(d) Currently, there are two proposals for setting up of Information Technology/Information Technology Enabled Services (IT/ITES) sector SEZs in Telangana. There is no new proposal for setting up of SEZ in Odisha.

**Enquiry against violation of explosives
rules in Pakur, Jharkhand**

1928. SHRIMATI NAZNIN FARUQUE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any enquiry was initiated/conducted by District Authority, Pakur, Jharkhand against a company located in Deoghar District for carrying out illegal blast of explosives in stone mines;

(b) if so, what action has been taken against them for violation of Explosives Rules, 2008;

(c) whether the same company has also been granted P3 License for sale of Ammonium Nitrate by Petroleum and Explosives Safety Organisation (PESO) as per Ammonium Nitrate (AN) rules, 2012; and

(d) if so, whether Government will suspend or revoke its licence for violating Explosives Rules and take action against it, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) No action was taken as no illegal mining and violation of Explosives Rules, 2008 was found in the inquiry against M/s. Nescent Mine Tech Pvt. Corporation Ltd., Deoghar conducted by District Authority, Pakur, Government of Jharkhand.

(c) No, Sir.

(d) Does not arise.